

**COMPLIANCE STATUS REPORT
ON DIRECTIONS OF THE
HON'BLE NATIONAL GREEN
TRIBUNAL (NGT) ORDER
DATED 28.02.2020
FOR THE STATE OF MIZORAM**

(2ND QUARTER: JULY - SEPTEMBER, 2020)

COMPLIANCE STATUS REPORT FOR JULY-SEPTEMBER, 2020

1. COMPLIANCE STATUS OF ‘RULE 22 AND 24 OF SWM RULES

- a) Rule 22: Time frame for implementation.- Necessary infrastructure for implementation of these rules shall be created by the local bodies and other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:**

Table 1. COMPILED STATUS OF CONCERNED DEPARTMENTS

S No	Rule 22 of SWM Rules, 2016	Specified Time line from the notification of Rules <i>i.e</i> 8 th April, 2016	COMPLIANCE STATUS
1	Identification of suitable sites for setting up solid waste processing facilities.	1 year	<p>Site for Solid Waste Management has been identified for all 23 Urban Towns including District Capitals. Report had been filed as such to the NGT on 24.04.2016 during personal appearance of the Chief Secretary, Mizoram before the NGT</p> <p>However, some sites are newly identified with declaration of three new districts. Details of site identified with GPS Coordinates are appended at Annexure –I</p> <p>In rural areas, out of 692 target villages, 387 (dumping ground has been constructed.</p> <p>Aizawl-94 Champhai-47 Kolasib-34 Siaha-50 Serchhip-38 Mamit-29 Lawngtlai-65 Lunglei-30 Detail report at Annexure I</p>
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary	1 year	<p>All towns are under 0.5 million population. Sites for all the district capitals & Census town have been identified as provided in Sl.No 1 above.</p>

	landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.		
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	2 years	All the sites have been procured except Serchhip and Saitual town. For Serchhip town, land lease is under consideration for approval while negotiation with Land occupier is under process for Saitual town.
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	2 years	Practiced in all districts except for Saitual and Hnahthial which are newly identified district. Degree of segregation varies from district to district as provided below. Aizawl: 4 categories (Plastics, Electronic waste, Wet waste and Non-Biodegradable waste. Others district capitals and towns: 2 categories viz. Wet waste and Non-Biodegradable waste.
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years	<ul style="list-style-type: none"> • Collection of segregated waste <ul style="list-style-type: none"> ✓ Aizawl city : 100 % Hnahthial : 100% Khawzawl : 70% Saitual 100% • Transportation <ul style="list-style-type: none"> ✓ Aizawl city- 100 % (all wastes collected are transported) ✓ Hnahthial – 100%
6	Ensure separate storage, collection and transportation of construction and demolition wastes.	2 years	<ul style="list-style-type: none"> • Aizawl : Disposal sites for C & D wastes are identified at 3 locations. The main C & D wastes are excavated soil viz. • Kolasib: C&D wastes are re-used. Site is identified. • Awareness is being created in the other districts.

7	Setting up solid waste processing facilities by all Local Bodies having 1,00,000 or more population.	2 years	<ul style="list-style-type: none"> • Aizawl <ul style="list-style-type: none"> ✓ Material Recovery Facilities–74 TPD ✓ Composting : <ul style="list-style-type: none"> ○ Mechanical Compost Plant– 50 TPD ○ Vermi Compost Plant– 22 TPD ✓ Landfill- 44 TPD • Population of the other district capitals/ towns is less than 100000.
8	Setting up solid waste processing facilities by Local Bodies and census towns below 1,00,000 population.	3 years	<p>Several actions had been initiated in all other areas of the state for setting of SWM Facilities.</p> <p>Status are as follows:</p> <ul style="list-style-type: none"> • Lunglei Town, Lunglei District <ul style="list-style-type: none"> ✓ Population : 57,011 ✓ <u>Sanitary landfilling</u> <ul style="list-style-type: none"> ○ Area : 24270.00 sq ○ Capacity : 15 TPD (under construction) ○ Location: Rianguvai Thlanmual ○ Environmental Clearance is applied for • Kolasib, Kolasib District : • Population : 24,272 • Sanitary Landfill <ul style="list-style-type: none"> ○ Area : 900.00 sq ○ Capacity : 10 TPD ○ Location : Dihmun Tlang <ul style="list-style-type: none"> ○ : 10 TPD (under construction) ○ Environmental Clearance is applied for • <u>Vermi Composting Plant:</u> <ul style="list-style-type: none"> ○ 2 units of 3 TPD capacity each • Hnahthial: Under active development • Saitual : Under process <p>○ RURAL AREAS:</p> <ul style="list-style-type: none"> ○ Semi-aerobic Sanitary Landfill System was adopted as a pilot project in 7 villages. ○ Construction of compost bins at the rural household level undertaken

			<ul style="list-style-type: none"> ○ further improvement solid will be taken up during 2020-2021 ○ Confined dumping ground - constructed in various rural villages by PHED under SBM.
9	Setting up common or stand alone sanitary landfills by or for all Local Bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.	3 years	Not applicable as no cities and towns has more than 0.5 million - population
10	Setting up common or regional sanitary landfills by 3 years all Local Bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	2 years	<ul style="list-style-type: none"> • Aizawl : operational since December 2019 • Lunglei : Under process & applied for Environmental clearance • Kolasib : Under process & applied for -Environmental clearance • Serchhip : Common sanitary landfill submitted to be taken up under NLCPR, Ministry of DoNER. • Hnahthial : One landfill site is developed • Saitual : Under process
11	Bio-remediation or capping of old and abandoned dumpsites	5years	Assurance given by the AMC to follow the CPCB guidelines which was endorsed by the MPCB.

2. Compliance status of Rule 12: Duties of District Magistrate or District Collector or Deputy Commissioner

Sl No.	Duties and responsibilities	Action taken & Achievement Report
1	a) Identification and allocation of suitable land for setting up solid waste management facilities to local authorities in his district in close coordination with UD & PA.	All districts have identified land for setting up solid waste management center. Details report in Annexure-I.
2	b) Review performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in Consultation with the Commissioner of Municipal Administration or Director of local bodies and Secretary of the UD & PA Department.	Segregation is practiced in all districts. 4 bins system in Aizawl and 2 bins system in Urban towns.

3. COMPLIANCE STATUS OF RULE 15: Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.

Sl No.	Duties & Responsibilities	Action taken & Achievement Report
1	b) door to door collection of segregated solid waste	Implemented
2	c) establish a system to recognize waste pickers or informal waste collectors and establish a system to integrate them to facilitate their participation in solid waste management including door to door collection of waste	Waste pickers are identified and issued Identity Card. Health Checkup and Training for waste Collector were initiated in Aizawl, Serchhip, Lawngtlai and Hnahthial.
3	d) facilitate formation of Self Help Groups, provide identity card and thereafter encourage integration in Solid Waste Management including door to door collection of Waste.	<ul style="list-style-type: none"> • Aizawl: SGH will be initiated by the month of December, 2020 • SGH were guided and trained in Serchhip, Lawngtlai and Mamit. • Sanitation committee with VCP is active in Siaha

4	e) Frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation.	<ul style="list-style-type: none"> • Bye-Laws framed and executed in Aizawl • Bye laws framed and notified in <ol style="list-style-type: none"> 1. Kolasib on 09.09.2020 2. Champhai on 21.09.2020 3. Serchhip • Bye-Laws under preparation in <ol style="list-style-type: none"> 1. Lawngtlai 2. Siaha 3. Mamit 4. Hnahthial
5	f)prescribe user fee	Complied / incorporated in the Bye-Laws
6	g)direct waste generators not to litter or burn waste and to segregate the waste at source and hand over the segregated waste to authorized the waste pickers or waste collectors authorized by the local body.-	Out of 83 Local Council 57 Local Councils has done segregation of wastes into 4 types. The rest of Local Councils are doing 2 bins segregation and initiatives taken by the AMC for 4 bins segregation
7	h)set up material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials and provide easy access, Biodegradable waste.	Land has been acquired.
8	k) direct street sweepers not to burn leaves collected from Street Sweeping and store them separately and handover to the waste collectors or agency authorized by local body.	Street sweepers and waste pickers are trained and well informed in Aizawl, Serchhip, Mamit and Hnahthial
9	l) provide training on waste management to waste pickers and waste collectors	Trained and well informed in Aizawl, Serchhip, Mamit and Hnahthial
10	n) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation	Collection is done separately
11	p)collect horticulture ,parks and garden waste separately and process in the parks and gardens , as far as possible	Under process to create awareness through community based Organization.
12	q)transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste	Complied/all segregated bio-degradable and non-biodegradable wastes are being transported to Solid Waste Management Facility.

13	t) involve communities in waste management and promotion of home composting, bio-gas generation, decentralized processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.	<ul style="list-style-type: none"> • Training is proposed for Waste Pickers, Waste collectors, Street Sweepers , Village Councilmember & Journalist • Create awareness on public gathering and events • Cleanliness week is observed • Bio digester Plant is set up
14	v) Create public awareness through information, education and communication campaign and educate waste generators on the following, namely	<ul style="list-style-type: none"> • Public awareness campaigns is done • Wall painting • Organized training for SHG on Vermi-Composting • Competitions is held for School and College level as well as locally elected community leaders • Cleanliness week is observed every year

4. SOLID WASTE GENERATION STATUS FOR THE QUARTER :

- Aizawl : 11.29 MT/Day
- Siaha : 13.13 MT/ Day
- Hnahthial : 1.2 MT/Day

5. COMPLIANCE STATUS OF LEGACY WASTE REMEDIATION

The CPCB's Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) which was coined as per the direction of the Hon'ble NGT was furnished to the UD & PA Deptt and the AMC. The state UD&PA has decided to adopt bio-mining for restoration of dumping site in Aizawl.

6. COMPLIANCE STATUS OF QUARTER REPORT SUBMISSION:

- 1st Quarterly report submitted to NGT on 24.07.2019
- 2nd Quarterly report/ updated quarterly reports submitted to NGT on 16.11.2019
- 3rd Quarterly report/ updated quarterly reports submitted to NGT on 27.02.2020
- 4th Quarterly report/ updated quarterly reports submitted to NGT on 07.09.2020

- Monitoring done by physical meeting followed up by MPCB
- Updated compliance status based on the thematic areas as mentioned in para 20 is provided below:

7. COMPLIANCE STATUS OF THEMATIC AREAS

a) Compliance to solid waste rules including legacy waste.

Status with respect to Compliance of Rule 22 of the SWM Rules, 2016 as per NGT order dated 28.02.2020 is provided at Page 1-8 above

b. PLASTIC WASTE MANAGEMENT

Sl. No	Issues	Status of the district during April – June 2020
1	Quantity of plastic waste generated	<ul style="list-style-type: none"> • Aizawl Municipal Corporation : 7905.5 TPA Urban & Rural Areas : 3.1 TPA <ul style="list-style-type: none"> • Not recorded in Lawngtlai, Kolasib, Saitual and Siaha • Hnahthial :Cannot be quantified due to non-segregation of plastic waste at source.
2	Percentage of Segregation	<ul style="list-style-type: none"> • Aizawl - Segregation has been initiated since 01.8.2019 by the AMC in all 83 Local Councils into 4 different wastes • Hnahthial - Cannot be quantified due to non-segregation of plastic waste at source • Siaha –40% recorded
3	Storage facility/collection centres for plastic waste	<ul style="list-style-type: none"> • Aizawl : Constructed at RiangvaiThlanannual ○ RURAL AREAS <ul style="list-style-type: none"> ○ The PHE department has constructed 308 plastic and bottle collection centres in 280 villages and also procured 6 nos. of baling machine (As reported in the 4th Qtr report of 2019-2020) ○ Plastic Waste Management Centers have been proposed to be constructed at each block level

		<p>in the 26 blocks of Mizoram.</p> <ul style="list-style-type: none"> ○ 1 center has already been constructed. <ul style="list-style-type: none"> ● Kolasib - MRF is available but is not operational yet.
4	Status of transport vehicle for PW	<ul style="list-style-type: none"> ● Aizawl: 53 specially designed vehicles (2nd qtr.) ● Siaha :1 vehicle ● Hnahthial: 1 vehicle ● Kolasib: Garbage Trucks are available.
5	Notification of Bye-Laws in the district	<ul style="list-style-type: none"> ● Complied in Aizawl ● Drafting in Kolasib, Siaha and Hnahthial. ● Notified to public is done in Saitual
6	Ban on plastic carry bags/single use plastics.	<ul style="list-style-type: none"> ● Aizawl :Already Complied. (As reported in the 3rdQtr report of 2019-2020) ● Hnahthial - The State Government has already banned the use of single-use plastics since August 2019. The District authorities are making efforts and taking measures to enforce this ban within the district. ● Saitual - Implement as notified ● Siaha– Implemented as on 24th January 2020
7	Plan for utilization of plastics waste (a) For road construction (b) Co-incineration in cement plants (c) Any other mode of utilisation	<ul style="list-style-type: none"> ● Under the initiative of the Save ChiteLui Coordination Committee for utilization of plastic waste for road construction, the PWD constructed a 800m long road using plastic as Pilot Project at Reiek village, Mizoram (4thQtr report on O.A. 606/2018) ● The AMC has signed Agreement with M/s Rapidue Technologies Private Limited (RECYCAL) for collection of plastic wastes and e-wastes (AS reported in the 4thQtr report oof 2019-2020 on O.A. 606/2018)

c. COMPLIANCE STATUS OF BIO-MEDICAL WASTE MANAGEMENT

1) Setting up of Common Bio- Medical Waste Treatment Facility in the State.

- Completed site identification for establishment of CBMWTF.
- DPR prepared by SIPMIU and Environmental Clearance from SEIAA/SEAC applied for.
- The Detail Project Report is submitted to the CPCB to avail financial assistance from the CPCB on cost sharing basis
- Aizawl Smart City Ltd. is notified as Project Implementing Agency.

2) Inventory of Bio- Medical Waste generating units in the state.

- Inventory of the state completed Full Inventory Report submitted to CPCB on 18.09.2020.

3) Annual Report for the year 2019:

- Reminders for submission of Annual Report for 2019 were issued to State Health Department, State Veterinary Department and Health Care Facilities in advance
- Compiled reports were submitted to the CPCB on July 31, 2020.

4) Authorization:

- Direction issued by MPCB, State Health Department & Veterinary Departments for authorization.
- Grant of authorization is a continuous process and the Board has noticed a sharp increase in units applying for authorization with the direction issued by State Health Department.
- 148 authorizations have been granted by the Board.
- All District Hospitals, Community Health Centres and Sub Centres under Chief Medical Officer ,Aizawl West are authorized.

- Consent to establish granted for all Sub Centres under Chief Medical Officer, Kolasib District
- Nodal Officer is appointed for Bio-Medical Waste Management in Champhai district.

5) Restrict practice of deep burial by HCF's except for those in rural/remote areas where there is no access to CBMWTF.

- Temporarily permission granted for deep burial pit for private hospitals within Aizawl until CBMWTFs is in place
- The Government hospitals within Aizawl city are utilising the incinerator at State Referral Hospital.

6) Adequate infrastructure for Pollution Control Board to monitor compliance in the state

- The Board requested its nodal State Department i.e Environment, Forest & Climate Change Department, Government of Mizoram to take action in this matter.
- The Board also procured PPEs for the purpose of inspection of covid treatment centers

7) Monitoring of Compliance & Implementation of BMW Rules, 2016.

- All Health Care Facilities, Veterinary Hospitals except are monitored regularly by the Board.
- Authorization is granted only after inspecting compliance of the units w.r.t BMW Rules.
- Monitoring in rural/ remote areas is done on random basis.
- Phasing out of chlorinated plastic bags implemented.
- Training to personnel involved in BMW done on yearly basis by the State Health Department.

8) COVID-19 Bio-Medical Waste Management:

- The Board has circulated all versions of the CPCB's Guidelines for Handling, Treatment and Disposal of Waste Generated during Treatment/ Diagnosis/ Quarantine of Covid-19 patients
- Records of all COVID treatment Facilities and quarantine facilities are maintained by the State Govt. and the MPCB
- Status of COVID bio-medical wastes waste generation and management are collected and reports are submitted to the CPCB
- Direction issued to all Covid centers to register to CPCB COVID App
- AMC has also designed staff and vehicles for collection on Municipal Solid Waste from quarantine and treatment centres of COVID-19
- Compliance stratus report on covid wastes management submitted to the CPCB and the NGT

d. COMPLIANCE TO CONSTRUCTION & DEMOLITION WASTES MANGEMENT RULES, 2016

- In Mizoram, excavated earthen soils constitute, by large, majority of the C&D waste generated in the state (~80-90%) which poses greatest challenge in the disposal of C&D wastes in the state. Earlier, there were several private owned soil dumping grounds located within Aizawl city which are found highly inappropriate due to their polluting potentials. MPCB has written and communicated to AizawlMunicipal Corporation (AMC) time and again to identify appropriate C&D waste management Sites conforming to criteria under Schedule -1.
- AMC had identified several disposal sites for C&D wastes and initiated actions for regulating C&D waste management. AMC has been operating 6 nos. of authorized dumping sites for C&D waste management in various locations within Aizawl city as detailed in the table below d
- AMC strictly prohibits dumping of C&D waste in places other than these authorized disposal sites and had even imposed penalty against several violators during the reporting year. However, since the C&D wastes disposed in these sites are mainly of unearthed soils, they are dumped without being processed/recycled as they readily serve the purposes of filling up low lying areas/hilly terrains.

Table: Details of C&D waste disposal sites, authorized by AMC, Mizoram

Sl. No.	Location of C&D Waste Disposal Site	Operated by	Mode of Disposal	Quantity of C&D waste disposed in MTPD
1	NH-54 Sairang Road, TawngtainaMual, Vaivakawn	AMC & MTA	Dumping without treatment	1364
2	Tuirial Road, Near RD Godown, Zemabawk	AMC & MTA	-do-	633.6
3	World Bank Road, Near Zampui mangaThlan, Meithum	PuR.Sanglura, Melthum	-do-	369.6
4	Tlawng Road, Near BungkawnThlanmual, Tamdo ram, Maubawk	PuBiakmawia, Bungkawn	-do-	316.8
5	World Bank Road, Near College VengThlanmual Road, ITI Veng.	Pi Saiziki, Republic Vengthlang	-do-	176
6	World Bank Road, Near Baptist Church, Salem Veng	Salem Local Council	-do-	158.4

e. COMPLIANCE TO HAZARDOUS WASTE RULES: (O.A No. 804/2017):

- *Inventory*
 - ✓ Annual Inventory on Hazardous Waste Generation and its Management for the year 2019-2020 as per prescribed format was submitted to CPCB.

- *Grant of Authorization & Annual Returns*
 - ✓ No new units have been authorized during the current quarter
 - ✓ Annual returns in **Form 4** were received from the all authorized occupiers (i.e 21 units).
 - ✓ Annual returns received from the authorized occupiers were cross verified.

- *Setting up of common TSDF:*
 - ✓ The State Government (C&I department) identified site for setting up common TSDF at Industrial Growth center, Luangmual, Aizawl for which the site details along with Geo-coordinates have also been reported to the CPCB.
 - ✓ The Board reminded Assam Pollution Control Board to permit sharing of the upcoming TSDF in Assam for disposal of hazardous wastes generated in Mizoram.

- *Online display of hazardous wastes/chemicals :*
 - ✓ M/s LPG Bottling Plant (M/s Assam Oil) which is the only unit requiring display outside the factory has been shut down since 16th January 2020 due to the problems in the bullet tank and the whole is to be razed rebuilt.

- *Capacity Building / Infrastructure of SPCB:*
 - ✓ Proposal for capacity building of Mizoram Pollution Control Board was submitted to PCCF, E,F&CC Department on 13.01.2020

f. REJUVENATION OF WATER BODIES(O.A No. 673/ 2018)

<i>Sl. No.</i>	<i>Item</i>	<i>Status</i>
1.	<i>River Rejuvenation Committee (RRC)</i>	Reconstituted by the State Govt. vide notification No. C.18014/295/2019-FST dt.12.05.2020. The Chief Engineer, Irrigation & Water Resources Department (Nodal Department) was appointed as the new Member Secy.
2.	<i>Submission of Proposal for delisting 9 polluted rivers in the state.</i>	Meeting of the concerned Departments with the Secy., I&WRD on 29.07.2020 decided to prepare proposal for delisting the nine (9) polluted rivers in Mizoram as all the identified polluted rivers in Mizoram have already attained the desired water quality as stated in the Hon'ble NGT Orders. The proposal was submitted to CPCB on 4 th September 2020.

3.	<i>Implementation of Action Plan</i>	<ul style="list-style-type: none"> • Physical progress i.e 61% of construction of dam reservoir and recreation center at Keilunglah, Tuipui River has been completed. • Ground Survey and Preparation of Action Plan has been completed at Tlawngriver and Mat river. • <i>Construction of 1 STP of 10 MLD Capacity completed. Sewer line connection is underway. Commissioning expected within 2020.</i> • <i>Water quality assessment of contributing drains and polluting sources has been carried out.</i> • In-situ liquid treatment system for Greywater at household levels in rural areas is under process with about 30% achievement. • Construction of Bio-digesters for in-situ remediation of back water at household levels in urban areas under process. About 80 nos. of bio-digesters have been constructed for households in the catchment area. • 83 nos. of identified water polluting industries in the catchment areas of the polluted rivers have been identified, out of which 69 units are having valid consent from MPCB and the remaining are being regulated to comply with the norms. • 20% to 55 % works on Segregation, setting up of Plastic Waste Collection Centre/Confined dumping ground for inert and other wastes has been completed in the polluted river stretches. • <i>Environment, Forests and Climate Change Department has taken plantation drives in the catchment areas of the polluted rivers. About 15% of the proposed areas for plantation has been covered.</i>
4.	<i>Review meeting of Central Monitoring Committee (CMC)</i>	<p><i>Review meeting through VC, organized by CMC (Ministry of Jal Shakti) was attended by RRC and concerned Departments at the following dates:</i></p> <p><i>4th Meeting of CMC – 30.07.2020</i></p> <p><i>5th Meeting of CMC – 31.08.2020</i></p>

		<i>6th Meeting of CMC – 30.09.2020</i>	
		<i>Special review meeting for the North Eastern States : 23.07.2020 & 24.08.2020</i>	
5.	<i>Submission of Monthly Progress Report to MoJS and CPCB</i>	<i>MPR</i>	<i>Date of submission</i>
		July & August 2020	- 18.09.2020
		September & October 2020	- 07.11.2020

g. Restoration of water bodies (O.A No. 325/ 2015)

- 2nd Review meeting of the Expert Committee was attended by Nodal Officer and officers of other concerned departments on 25.08.2020 on OA. No.325/2015 and presented the action taken report before the Committee.
- Inventory of water bodies in Mizoram has been completed. A total of 40 nos. of water bodies have been identified based on the definition of water bodies, notified by the State Govt. vide Notification *No. C.18013/2/2020-I&WR/Pt/ Dt.24th July, 2020*
- All the identified water bodies are geo-tagged and are assigned Unique Identification Number (UIN)
- In depth studies of the water bodies is on-going. Details of the physical features of the water bodies have been provided in the Progress report submitted to CPCB on 03.08.2020
- To carry out assessment of the identified water bodies and to carry out water quality monitoring of the identified water bodies in Mizoram, Mizoram Pollution Control Board organized in-house training during the month of September 2020 for the staff of the Irrigation and Water Resources Department.
- Assessment of the identified water bodies and water quality monitoring is under process which is being carried out by Irrigation and Water Resources department in collaboration with Mizoram Pollution Control Board.

g. COMPLIANCE STATUS OF E-WASTE

a) Inventory of E- Waste generated in the state:

- Proposal for inventory was submitted to the State Government.
- Proposal for inventory submitted to the Central Pollution Control Board on 27.01.2020

b) Filing of Annual Returns & Submission of Annual Report:

- 24 Nos of bulk consumers filed their Annual Returns for the year 2018-2019 within stipulated time, i.e 30.06.2019
- Reminder to Bulk Consumers to file for Annual Returns for the year
- Annual report compiled and submitted to CPCB on 30.09.2020 and upload on the Board Website.

c) Setting up of Collection Centre for e- waste:

- The Board has recognized two(2) Producer Responsibility Organisation (PROs) i.e M/S KaroSambhavPvt Ltd & M/s Fabshop Technologies Private Ltd to deal with the e-waste in the state.
- Collection Centre of M/S KaroSambhavPvt Ltd already in operation at Mamit District.
- The Board provides coordination to M/S KaroSambhavPvt Ltd, regarding setting up of collection centers in Aizawl. The KaroSambhav is a Gurugram, Haryana based CPCB recognized PRO which is dealing with producers and brands like Apple, Dell, HP, Lenovo and HMD to implement their Extended Producer Responsibility(EPR)

d) Identification of Nodal Department for Management in the state:

- ICT Department is identified as the nodal department.

h. STATUS OF CETPS/ETPS INCLUDING PERFORMANCE:

- Effluent Treatment Plants (ETPs):
 - ✓ Total number of units is reduced to 56 from 59 (previous quarter) as 1 unit is self closed and 2 units were temporarily shut down
 - ✓ 1 industry to whom Closure Notice was issued reported construction of ETP. However, as the unit is yet to be inspected, consent for resuming operation is not yet permitted. As such, the no. of industries not having functional ETP remains same (3 industry).
- Common Effluent Treatment Plant (CETP)
 - ✓ There is no CETP as of now.

SOLID WASTE MANAGEMENT IDENTIFIED SITE LIST					
Sl. No.	Name of District	Name of Town/Villages	Proposed Location of Site	GPS Co-ordinates	Area (sq.m)
1	Aizawl	Sairang	SairangVengthar	23'47"42.2" N: 92'39'22.7" E	4854
		Lengpui	Lawngzawl Ram	23051'56.8"N; 92'37"46.4"E	20000
		Darlawn	Thenmual, Darlawn	24'01'54.4"N; 92054'34.6"E	450
		Aizawl	Tuirial	23044'26.52"N; 92047'42.64"E	194000
			Sihphir - Phulzau Ram	23051'4.99"N; 92044'29.79"E	30000
			Luangmual	23044'34.16"N; 92041'38.96"E	4525
			Hualngohmun	23040'5.20"N; 92044'42.76"E	33500
2	Saitual	Saitual	RamlaituiMual	23042'6.16"N; 92058'32.71"E	20533
3	Lunglei	Lunglei	RiangvaiThlanmual	23012'.14"E; 92043'45.86"E	24270
		Tlabung	Kawrpuchhuah	22'86"68.22 N, 92'48'44.80 S	3236
4	Hnahthial	Hnahthial	Saang Ram	22'57"29.38 N, 92'56"27.66 S	20000
5	Champhai	Champhai	Ruantlang (Mualkawi Ram)	23024'40"N; 93'21'53"E	52642
6	Khawzawl	Khawzawl	Melkhat	23'33'2"N; 93'11'46"E	15000
		Khawhai	Hmunsam	23'21'45"N; 93'7'1"S	6000
		Biate	BualpuiZau (Chhungluaiachulzawl)	23'15'13"N; 93'7'18"S	12700
7	Kolasib	Kolasib Town	DihmunTlang	24015'39.05"N; 92040'35.69"E	34400
		Vairengte Town	TuidaiPhaiKawng	24'51.6"62 N: 92'78.9"03 E	900
		Kawnpui Town	Zotlang Ram, Phunchawng MualpengBul	24'04.13"27 N: 92'67'30.5 E	900
		Bairabi Town	Zophai Road	24'18.49"73 N: 92'53.6"97 E	200

8	Mamit	Mamit	Vaiza Ram	23°54'41.18"N; 92°28'23.79"S	400000
		Zawlnuam	Mauhak	2407'59.69"N; 92020'43.94"E	22500
9	Serchhip	Serchhip	LungrualMualkawi	23°21'25.2"N; 92°51'25.2"E	19800
		Thenzawl	Thlawinem Ram	23°17'22.92"N; 92°45'11.52"E	2300
		N. Vanlaiphai	Kilkawt	23°8'6.05"N; 92°45.4'26.34"E	1100
10	Siaha	Siaha	Chhatlah	22°30'29 N 92°53'42 E	100000
11	Lawngtlai	Lawngtlai	KMMTTP Road	22031'38.84"N; 92053'34.58"E	200000